

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/06/2017 AT 02.30 PM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :
PETITION NUMBER : TCP/177/ (IB)/2017
NAME OF THE PETITIONER(S) : SUNIL G. ACHARYA
NAME OF THE RESPONDENT(S) : SUBIKSHA ADVISORY SERVICES PVT LTD
UNDER SECTION : 433 (e)(f)

S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM		

*for C. KATHIRUDAYAN m/s Gupta & Rani
counsel for petitioner* *Atal Singh*

ORDER

Counsel for petitioner present. No representation on behalf of the respondent. The Registry is directed to send notice to the respondent. Counsel for petitioner is also directed to send private notice through speed post to the respondent. He is directed to file proof of sending and effecting the service on respondent by way of an affidavit. He is also directed to file an affidavit to the effect that there is no notice given by the corporate debtor relating to a dispute of the unpaid operational debt and bank statement u/s 9(3)(b)(c) of IBC 2016. Put up on 17.07.2017 at 02.30 P.M.

[Signature]
(CH. MOHD. SHARIEF TARIQ)
 (MEMBER (JUDICIAL))

[Signature]
(K. ANANTHA PADMANABHA SWAMY)
 (MEMBER (JUDICIAL))